

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 60/(MAH)/2012
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2017

NAME OF THE PARTIES: Mr. Ramhari Deorao Ganage
V/s.
M/s. Poona Tools Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Charles De Soya	Adv for Phoenix ARC Pvt Ltd assignee of Athiyanayagam Co-op Bank Ltd	
	AMOL NEHRU	Adv for R.2-6	
	PAPMANABH ATHAVALE	ADV FOR PETITIONERS	

Common Order

TCP No. 89/397-398/NCLT/MB/MAH/2011

TCP No. 60/397-398/NCLT/MB/MAH/2012

TCP No. 74/397-398/NCLT/MB/MAH/2012

TCP No. 75/397-398/NCLT/MB/MAH/2012

Having the Respondent side not filed reply to the additional Affidavit filed by the Petitioner, at request of the Counsel on behalf of the Respondents, time for filing reply to Affidavit, is hereby extended for two more weeks, rejoinder if any, one week thereof.

List this matter for hearing on 20.3.2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)